

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/142(KB)2023  
IA(I.B.C)/315(KB)2024,  
IA(I.B.C)/542(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>RELIGARE FINVEST LIMITED VS CENTURY ALUMINIUM MANUFACTURING CO LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Sanjeev Singh, Adv. ] For the Financial Creditor  
Ms. Taniya Bansal, Adv. ]  
Ms. Meenakshi Manot, Adv. ]  
Mr. Anujit Mookherji, Adv. ]  
  
Mr. Joy Saha, Sr. Adv. ] For the Corporate Debtor  
Ms. Urmila Chakraborty, Adv. ]  
Mr. Avishek Guha, Adv. ]  
Ms. Arunika Dutta, Adv. ]  
Mr. K. De Sarkar, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. **IA(I.B.C)/315(KB)2024:**
  - a. Ld. Counsel appearing on behalf of Religare Finvest Limited is not pressing the application. Accordingly, this petition is **dismissed** as not pressed. File be consigned to record.

3. **IA(I.B.C)/542(KB)2024:**
  - a. Reply affidavit, if required, be filed within a period of two weeks.
  - b. Rejoinder to the reply filed, be filed within a period of two weeks.
  - c. List the matter for further consideration on **14.05.2024**.
4. List the matter for further consideration on **14.05.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**